12.5 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED PERMISSION GIVEN BY THE RAILWAY MINISTRY TO MORE THAN 6,000 COMMUNISTS TO TRAVEL WITHOUT TICKETS TO DELHI FROM BIHAR.

MR. SPEAKER: Now we take up the call-attention motion. Mr. Kachwai.

PROF. MADHU DANDAVATE (Rajapur): Mr. Speaker, before you take up the call-attention motion....

MR. SPEAKER: No; I am not allowing this.

(Interruptions)

SHRI S. M. BANERJEE (Kanpur): I rise on a point of order. Under the rules there are certain specific issues on which Calling Attention notices are admitted. Sir, ticketless travel is the order of the day. It cannot be admitted as a Calling Attention. How can this be admitted as a Calling Attention? The hon. Railway Minister has already completely denied it.

(Interruptions)

MR. SPEAKER: I am not allowing anybody else. He rose on a point of order and so I heard him. There is no point of order in that.

(Interruptions)

MR. SPEAKER: May I make a request? After all, the motion is there and it has to be taken up. If you think that you can shout out the members, it is a different matter.

(Interruptions)

MR. SPEAKER: I may tell Shri Dinen Bhattacharyya that that is no justification for what has been done now.

(Interruptions)

MR. SPEAKER: I am not permitting anything. I am not listening to any member.

(Interruptions)

अध्यक्ष महोदय : देश में जो भी चीजें होती हैं वह डिस्कस की जाती हैं। एक हाउस में वह आती है तो दूसरे हाउस वाले कहते हैं कि हमारे यहां क्यों नहीं आई। इससे आप की पोजीशन और साफ हो जायेगी, इस में क्या हर्ज है ?

श्री हुकम चन्द कछवाय (मुरेना) : अध्यक्ष महोदय, मैं अविलम्बनीय लोक महत्व के निम्नलिखित विषय की ओर रेल मंत्री का ध्यान दिलाता हूं और प्रार्थना करता हूं कि वह इस सम्बन्ध में एक वक्तव्य दें :

> "27 मार्च, 1973 को संसद भवन पर कम्यूनिस्ट पार्टी द्वारा आयोजित प्रदर्शन में भाग लेने के लिए 6 हजार से अधिक कम्युनिस्टों को बिहार तथा देश के अन्य भागों से बिना टिकट दिल्ली जाने सम्बन्धी रेल मंत्रालय द्वारा अनुमति का समाचार"

THE MINISTER OF RAILWAYS (SHRI L. N. MISHRA): Mr. Speaker, Sir, at the outset I would like to state that no permission was given by the Railway Ministry, of any other authority to any person to travel without tickets to Delhi.

Workers belonging to the Communist Party of India started arriving at Delhi to participate in the demonstration which was held on 27-3-73. The first arrivals were reported on the morning of 24-3-73 when the ticket

checking squad detected about 240 such passengers arriving at Delhi and New Delhi by three different trains, namely, 29 Up, 83 Up and 13 Up. The Ambala and Lcknow Railway Magistrates who are operating in Delhi area, assisted us in realising the fare from these passengers. 73 passengers could not pay the fare. Out of these, 39 were convicted till the rising of the Court and 34 were jailed. A message was also sent to all the adjoining Divisions and Railways to keep a close watch on such travellers.

On the evening of 24-3-73, a large number of such workers congregated at Lucknow station with the intention of boarding 29 Up, 83 Up and 351 Up passenger trains. 351 Up passenger train links 1 MD from Moradabad to Delhi. These workers had already occupied the compartments of 29 Up and 83 Up even before the rakes could be hauled to the platform from the Washing Lines. They did not detrain despite persuasion. Ultimately, a decision was taken by the Local Divisional Officers to back the rakes to the Washing Lines after they had been brought on to the platform. Efforts of the Divisional Officers to get the rakes vacated having failed, the District Magistrate, Lucknow, and the I.G. Police, U.P., were requested to come to the assistance of the Railways. With their assistance, it was possible to get two reserved coaches vacated.

The District Magistrate, Lucknow, who was at Lucknow Station platform at 21.45 hours on 24-3-73, advised the Divisional Superintendent and other officers that the Railway should permit the passengers to go on the two trains which they had already occupied since any delay might result in the situation going out of hand.

In view of the advice of the State Government authorities that this large crowd should be taken away from an important city like Lucknow as quickly as possible, the trains were permitted to proceed on their journey after tickets of as many passengers as possible were checked. The trains could thus be started only after a few hours delay.

On the evening of 25-3-73, as a precautionary measure, Lucknow Division stopped the sale of platform tickets and sought the assistance from G.R.P. and R.P.F. to screen entry of persons into the station. A meeting was also held by the Divisional Superintendent with the local Civil and Police authorities on 25-3-73 at about 11.00 hours. It was decided to barricade access to Lucknow BG as well as MG station in the evening. The sale of platform tickets was stopped. The weekly Dehra Dun Janata was augmented and the persons who had brought tickets were directed to travel by 65 Up weekly Janata which connects 1 MD to Delhi. Both 83 Up and 29 Up trains left in time on 25-3-73 with the passengers who had prior reservations. These passengers who could not travel on 24-3-73 had been granted instant refund or were accommodated on the next day.

The returning rush of those attending this Rally started from yesterday evening. Northern Railway, in conjunction with the local police made precautionary arrangements at Delhi and New Delhi stations and no inconvenience was caused to *bona fide* passengers. The stations were cordoned off and entry was screened. One special train run from Howrah to Delhi and back to Howrah on payment left New Delhi yesterday.

MR. SPEAKER: Shri Kachwai.

(*Interruptions*)

MR. SPEAKER: All of you kindly sit down. May I tell you that I have called only that hon. Member and I did not permit others to make any statements. If anything come sin between without my permission, it is not coming on record.

I am not calling any other Member. I only called Shri Kachwai, to put the question. Nothing else is going on record.

[Mr. Speaker.]

हाउस में कई बातें ऐसी होती हैं जो एक मैम्बर को अच्छी नहीं लगती हैं, दूसरे को लगती हैं, तीसरा कुछ और राय उनके बारे में रखता है। हाउस इसीलिए है कि अपनी राय यहां रखी जाए। अगर आप इस तरह से रुकावट डालेंगे तो कहीं नहीं पहुंचेंगे।

श्री हुक्मचन्द कछवाय : मंत्री जी के वक्तव्य से एक बात बिल्कुल स्पष्ट हो गई है कि जबरन दो ट्रेनों में लोग घुस गए थे और उन्हें यहां पर लाया गया। कल के प्रदर्शन में देश के अनेक भागों से लोगों ने आ कर भाग लिया। उस में केवल बेकारी और महंगाई को लेकर सारे देश के ये लोग चले : मांग बहुत उचित थी और यह सरकार की गलत रीतियों के कारण पैदा हुई। अब तक जो सरकार की गोद में बैठ कर उनको सपोर्ट करते थे, वही आज सरकार के खिलाफ प्रदर्शन करने पर मजबूर हुए——(**व्यवधान**)

यह जो परम्परा बिना टिकट चलने की है यह बिहार में सब से ज्यादा पाई जाती है। ये मेरे शब्द नहीं है। इनके पहले जो रेल मंत्री श्री हनुमंतैया जी थे उन्होंने इस सदन में कहा था कि रेलों में जो कमाई होती है वह बिहार में खत्म हो जाती है, इतने अधिक लोग वहां बिना टिकट चलते हैं (**व्यवधान**) बिना टिकट चलना कोई नई बात नहीं है। यह परम्परा कम्युनिस्ट पार्टी ने डाली है, ऐसी बात नहीं है। हाल ही में कलकत्ता में कांग्रेस अधिवेशन में बिहार से बड़ी संख्या में लोग बिना टिकट गये थे। इन लोगों ने उन्हीं का अनुकरण किया है। (**व्यवधान**) लखनऊ के जिला मैजिस्ट्रेट ने अपने वक्तव्य में कहा है कि वहां ऐसी परिस्थिति पैदा हो गई था, जिस को वह काबू नहीं कर सकते थे। उन्होंने कहा है कि जो गाड़ी प्लेटफार्म पर आ कर लगी, उस में बहुत बड़ी संख्या में लोग भर गये और चूंकि वह उस गाड़ी को खाली कराने में सफल नहीं हुए, इस लिए उस गाड़ी को पुनः यार्ड में भेज दिया गया। लेकिन फिर भी गाड़ी को खाली नहीं कराया जा सका। मैं यह जानना चाहता हूं कि उस रोज लखनऊ स्टेशन पर लखनऊ से दिल्ली के लिए कितने टिकट इश्यू किये गये, कितने लोगों ने प्लेटफार्म टिकट खरीदे थे और जिन लोगों के पास टिकट थे, लेकिन जो यात्रा नहीं कर पाये, उन में से कितने लोगों ने अपने टिकट वापिस किये। (**व्यवधान**)

मंत्री महोदय ने यह भी कहा है, और समाचारपत्रों में भी यह बात आई है, कि लखनऊ से मंत्री महोदय के साथ सम्पर्क स्थापित किया गया और यह पूछा गया कि इस सम्बन्ध में क्या किया जाना चाहिए। इस में प्रधान मंत्री को भी घसीटा गया है। प्रधान मंत्री ने कहा कि जितने लोग आना चाहें, उन को आने दो। (**व्यवधान**) समाचारपत्रों में प्रधान मंत्री के नाम को भी घसीटा गया है। (**व्यवधान**)

अध्यक्ष महोदय : आप उन के बड़े हमदर्द हैं।

प्रधान मंत्री परमाणु ऊर्जा मंत्री, इलैक्ट्रानिकस मंत्री, सूचना और प्रसारण मंत्री तथा अंतरिक्ष मंत्री (श्रीमती इन्दिरा गांधी): आनरेबल मेम्बर घसीट रहे हैं, और कोई नहीं घसीट रहा है ? (**व्यवधान**)

श्री हुक्म चन्द कछवाय : अध्यक्ष महोदय, आप जिस प्रदेश से आते हैं, वह पंजाब—बड़ी पवित्र भूमि है, बड़ी उपजाऊ भूमि है। (**व्यवधान**)

अध्यक्ष महोदय : आप उन पर मेहरबानी रखिये। (**व्यवधान**)

श्री हुक्म चन्द कछवाय : 27 तारीख के उर्दू अखबार "प्रदीप" में पंजाब के एक मार्क्सवादी नेता का वक्तव्य निकला है।

(**व्यवधान**) उन्होंने कहा है कि केन्द्रीय सरकार ने राज्य सरकारों और उच्च विभागधिकारियों को हिदायत दी है कि जो लोग प्रदर्शन के लिए दिल्ली आना चाहें, उन के साथ कोई छेड़छाड़ न की जाये। (**व्यवधान**)

लखनऊ में जो घटना हुई, उस में लोगों के उस ग्रुप को डील करने वाले इस सदन के कम्युनिस्ट पार्टी के मेम्बर थे, जो इस समय यहां बैठे हुए हैं—श्री मधुकर। उन्होंने लोगों को बिना टिकट चलने के लिए प्रोत्साहित किया (**व्यवधान**)

मैं यह जानना चाहता हूं कि उस अवसर पर गाड़ियों में अलग से जो डिब्बे लगाये गये, जो गाड़ियां चलाई गई, उन के लिए कितना पैसा जमा किया गया। भविष्य में बड़े पैमाने पर ऐसी घटनाएं न हों, उस के लिए सरकार कौन से कदम उठाने जा रही है? (**व्यवधान**) मेरे पास प्रमाण हैं। मैं इस बात को साबित कर सकता हूं। (**व्यवधान**)

अध्यक्ष महोदय : माननीय सदस्य जो इनफर्मेशन लेना चाहते हैं, वह लें। वे चार्जिज और काउंटर-चार्जिज क्यों लगाते हैं? (**व्यवधान**) तीन चार मेम्बर एक-साथ बोल रहे हैं। मुझे पता नहीं कि वे क्या कह रहे हैं।

Interruptions

अध्यक्ष महोदय : वह इस कालिंग एटेन्शन मोशन के बाद कह सकते है। (**व्यवधान**)

श्री एल० एन० मिश्र : अध्यक्ष महोदय सब से पहले में इस बात का बहुत जोर से खंडन करता हूं कि किसी ने प्रधान मंत्री से, या मुझ से, सम्पर्क स्थापित किया। मैं कहना चाहता हूं कि यह विषय रेल विभाग का है और मैं रेल विभाग का मंत्री हूं। अगर कोई गलत बात हुई है, तो उस की जवाबदेही मुझ पर है और उसकी कीमत देने के लिए तैयार हूं। इस तरह की बात राज्य सभा में माननीय सदस्य के दल के सदस्यों ने कही और हमने उस का खंडन किया। वही बात यहां दोहराई जा रही है। इन बातों के पीछे राजनीति है। मैंने अपने वक्तव्य में कहा है कि 24 तारीख को 917 लोग टिकट लेकर आने वाले थे। उन में से 498 लोगों में अपने टिकट वापिस किये और बाकी लोग आ गये। जो लोग नहीं आ सके, रेलवे अधिकारियों ने उन को उसी पुराने टिकट पर अगले दिन —25 तारीख को— आने की इजाजत दे दी। जिन 498 लोगों ने अपने टिकट वापिस किये उनके पैसे दिए गए। स्पेशल ट्रेन की बात उन्होंने की। चार स्पेशल ट्रेन्स कम्युनिस्ट पार्टी वालों ने पेमेंट पर, पैसे दे कर के कलकत्ता से यहां तक आने के लिए रिजर्व की थीं। उस में से एक को लेकर कल वह वापस गए और तीन और ले जाना चाहेंगे। तो वह पैसे लेकर के उपलब्ध होंगी।

एक बात उन्होंने बिहार की उठाई कि विधान नगर गए तो बिना टिकट गये। मझे पूरा इल्म है कि दोनों तरफ का किराया जमा करने के बाद पटना स्टेशन से स्पेशल ट्रेन गई थी। इसलिए मेरा निवेदन है कि इस तरह की राजनीति बातों को वह न उठाया करें।

SHRI S. A. KADER (Bombay-Central-South): Sir, when the Call Attention Notice was given, we were distressed by the press reports that 6000 people have been permitted by the Railways to travel without tickets. Therefore, it did exercise the minds of the Members here as to whether it was a fact or not. Now, the hon. Railway Minister's reply is very clear on this point that no such permission was given. I think, the House should take it as a fact.

I do no agree with my hon. friend, Shri S. M. Banerjee, when he says that ticketless travel is the order of the day....(*Interruptions*) It is in

[Shri S. A. Kader]

this context, I am saying that neither that is correct, nor the assertion of my hon. friend Shri Kachwai that from Bihar most people travel without tickets. That is also incorrect. A large majority of our passengers travel with tickets and only a few persons, a little percentage, are in the habit who belong to any party or no party, of travelling without tickets.

What I am going to say is that in view of the statement made by the hon. Minister, which is absolutely clear and precise, I do not propose to ask any question.

अध्यक्ष महोदय : आप के जवाब मे उन्हें बड़ी तसल्ली है । वह और सवाल पूछना नहीं चाहते ।

SHRI PILOO MODY (Godhra): Sir, I would like to start by saying that, I hope, I never acquire the wisdom of my hon. friend, Mr. S. A. Kader, that he has acquired. I hope, do not live that long to acquire that sort of wisdom. It is so easy to get agitated on one day and then to be told not to get agitated the day after.

I have read the statement of the hon. Minister from Bihar, the hon. Minister of Railways from Bihar, and he has claimed that he has not given permission to 6000 Bihari Communists to travel without tickets to Delhi. (*Interruptions*) I was also under the same suspicion. I do not think there are 6000 Communists in Bihar. If at all permission was given to 6000 Communists from Bihar, there must have been several non-Communists also inside. Therefore, I think, the balance is just about equal between Communists and non-Communists. Why should non-Communists object to Communists getting free travel when they are also getting free travel? I think? I am quite prepared to accept temporarily the hon. Railways Minister's assurance that he gave no permission to 6000 Biharis to travel without ticket to Delhi.

But, Sir, whatever comes out must also go back. I want to know how these 6,000 Biharis are going back again, not to speak of the other 30,000 or 40,000 that may also have come similarly from other places of the country.....

SHRI INDRAJIT GUPTA (Alipore): They were not foodgrain dealers.

SHRI PILOO MODY: Therefore, they could not afford to pay for their tickets. (*Interruptions*) I am drawing the attention of the Speaker to the language that was used by the hon. Member and I strongly recommend to you that you alter parliamentary practice and request our Secretary, Mr. Shakdhar to include it in his book so that these words can now become normal Parliamentary practice in this country. I notice that the House becomes terribly sensitive when certain expressions which are Parliamentary are used...... (*Interruption*). I know who cares for the poor and who do not care for the poor. These people have traded on the poor in this country. They have used the poor in this country as chattels; they have used them like dice so that they can trade on them and advance their own future on the poverty of this country....

MR. SPEAKER: Please ask your question.

SHRI PILOO MODY: Thousands of people are coming by train. Who is paying for them? Only black-marketeers are paying for them. I want to know who is paying for this demonstration. One lie over here and one lie over there. I want to know what this country is or has become. Are the people of this country to be fooled by lies and counterlies, accusations and denials? (*Interruptions*)

MR. SPEAKER: Please do not use offensive language, irrelevant to this question. Please ask only a question.

SHRI PILOO MODY: I happen to be one of those fellows who was caught at a Railway station on Monday morning trying to come to Delhi.

MR. SPEAKER: Who caught you?

SHRI PILOO MODY: My friend Mr. Shastri was also with me in my own compartment.

So, let us not be over-lost about what is being said over here for public consumption.

I am only interested in one thing and that is, whether the story is true or false. Merely the assurances or statements of the Minister do not satisfy me at all. Whatever has happened, we will never arrive at the truth how many travelled or did not travel without tickets. But I would like to know one thing. What steps have the Minister taken to ensure that all those who are going back at least pay for their tickets? (*Interruptions*) 18,000, 20,000, 50,000, but they claim two lakhs. The Railways should collect two lakhs of tickets. Is it not?

Now. I want to find out, shall I have to wait till the next railway budget when he comes and announces his deficit should I have to wait till then?—or will I know within the next week or two how many tickets the Railway Minister has been able to sell in the next few days? If he does not show an increase of at least half that amount, namely, 1 lakh tickets I will have to draw the unfortunate conclusion that the charges and counter-charges that have been levelled and the assurances given by the Railway Minister are totally worthless. (*Interruptions*).

I asked a question. If my friend to the left did not know what question I asked, shall I explain it in Hindi?

मैंने पूछा है क्या इन्तजाम सरकार ने किया है कि यह जो लोग वापिस जायेंगे तो इनके हाथ में कम से कम एक लाख टिकट ज्यादा आ जायें ?

SHRI L. N. MISHRA: I do not think the statement of Shri Piloo Mody was made seriously, the way he put it today. If he looks to paragraph 6 of my statement, it is mentioned therein:

> "The returning rush of those attending this rally started from yesterday evening......"

SHRI PILOO MODY: My copy of the statement ends with paragraph 5. He says look at paragraph 6!

This is another of his fictitious statements.

SHRI L. N. MISHRA: If you like, I can read it.

SHRI PILOO MODY: That is the secret paragraph.

MR. SPEAKER: There is no paragraph 6 in the statement.

SHRI L. N. MISHRA: It is like this:

> "The returning rush of these attending this Rally started from yesterday evening. Northern Railway, in conjunction with the local police made precautionary arrangements at Delhi and New Delhi stations and no inconvenience was cause to *bona fide* passengers. The stations were cordoned off and entry was screened. One special train run from Howrah to Delhi and back to Howrah on payment left New Delhi yesterday".

This is what we have done. We have cordoned off New Delhi and Delhi stations. We have taken the help of the local police and we would try to see that no ticketless travellers get into the trains.

As for the other thing the mentioned, in no statement of mine have I said that 6,000 Biharis were involved in this. The call attention motion mentions about 6,000 people coming from Bihar and other areas. So there is no question of Bihari people or non-Bihari people.

SHRI PILOO MODY: He says a special train was run on payment. I want to know whether it was in rupees or in roubles.

MR. SPEAKER: Order, order.

SHRI PILOO MODY: Shri Mohan Kumaramangalam is assuring me that it is in roubles.

MR. SPEAKER: No, no. Shri Chavda.

SHRI K. S. CHAVDA (Patan): This call attendtion is not against the demonstration held by the Communist Party of India yesterday. It is against the ticketless travel and the inconvenience caused to genuine passengers.

The Railway Minister has admitted in his statement that on 24 March, 1973 passengers at Delhi and New Delhi stations were checked and these found without tickets were convicted, punished and so so.

13 hrs.

I would like to know from him whether any cases of ticketless travel from the 25th to the 27th March were detected by the railway staff at Delhi and New Dellhi stations and, if so, what was the amount realised by the railways, or what other actions were taken against them.

My second question is, if no cases of ticketless travel were detected from the 25th to the 27th March, is the Railway Minister satisfied that there was no case of ticketless travel?

My third question is, in case there was ticketless travel, what is the approximate estimated loss suffered by the railways on this account?

My fourth question is whether the Government could, as a matter of courtesy, issue a press statement apologising for the inconvenience cause to genuine passengers who were not allowed to board the train.

I have asked four questions and I would like to know whether the Railway Minister would apply the same standard to other political parties for such kinds of demonstrations.

SHRI L. N. MISHRA: I will take up the last one first. Of course, no people or members of any political party will be allowed to go without tickets or travel without tickets. That applies equally to the CPI, the Syndicate, to the Jan Sangh and to my Congress party also. No ticketless traveller can be allowed. Mr. Chavda should rest assured. As I said in the other House and in this House also, it applies universally to all the people, of all the political parties; no ticketless travel can be allowed. But, unfortunately, in this country there is ticketless travel, and we lose Rs. 20 crores to 25 crores on ticketless travelling every year, as the hon. Member knows.

About the detections made, on the 24th, the number of detections was 712; on the 25th, 218. The amount of fare recovered on the 24th was Rs. 6,012; on the 25th, Rs. 3,911. The number of people prosecuted on the 24th, 116; on the 25th, 31. The amount of fine imposed on the 24th, Rs. 3,095; 25th, Rs. 431.70. *(Interruptions)*

MR. SPEAKER: Those who want to talk, pleased move to the lobbies. May I request Members not talk. Kindly move to the lobbies if you want to talk.

SHRI L. N. MISHRA: The number of people sent to jail: 24th, 90; 25th, 28.

SHRI K. S. CHAVDA: What about the 26th and the 27th?

SHRI L. N. MISHRA: I cannot say that there has been no ticketless travelling on the 26th and 27th. There must have been, because this is the practice. What is happening is, the

detection made out of the people who were coming to participate in this demonstration includes also those who had not come to participate in the demonstration. There are other passengers also who had no tickets; they have also been detected. What amount has been collected on the 26th and 27th for that, I require notice, because for that, the information is not with me.

श्री मूलचन्द डागा (पाली) : अध्यक्ष महोदय, संसार के प्रसिद्ध दार्शनिक ने एक बात कही थी कि यदि स्वतन्त्रता बहुत कम हो तो उस से जड़ता उत्पन्न होती है और यदि बहुत अधिक होती है तो अराजकता। गांधी जी ने एक बात कही थी कि किसी उद्देश्य को प्राप्त करने के लिए साधन और साध्य, दोनों पवित्र, होने चाहियें। साधन भी पवित्र और साध्य भी पवित्र होना चाहिए। (**व्यवधान**)

MR. SPEAKER: May I request you to please sit down.

श्री मूलचन्द डागा : अध्यक्ष महोदय, कानून को तोड़कर रेल पर (**व्यवधान**)...

अध्यक्ष महोदय : आप ने पार्लियामेंट को क्या समझ रखा है ? कुछ तो समझना चाहिए। हद है आप लोगों ने इस को क्या बना रखा है।

श्री मूलचन्द डागा : यह 27 मार्च का हिन्दुस्तान टाइम्स है। आप पूछ लीजिये।

"Mr. Rao has also admitted that party workers from Bihar have travelled without railway tickets."

(**व्यवधान**)

मुझ को बोलने दीजिये। आप संविधान और कानून को क्यों तोड़ते हैं। इस से क्या फायदा है ?

"In their enthusiasm to reach Delhi to join the march, they forgot to buy their tickets' ....

अगर कोई जोश में होश खो दे और गलत रास्ता अखत्यार करे तो कैसे काम चल सकता है ? अभी भी पार्लियामेंट में श्री इन्द्रजीत गुप्त ने कहा कि हम ने इतना रुपया दिया। मैं समझता हूं कि वह ठीक होगा। इस लिए अध्यक्ष महोदय, आप के द्वारा रेल मंत्री से कुछ सवालात पूछना चाहता हूं। क्या स्टेशनों के प्लेटफार्म पर लोग बिना टिकट खरीदे आ सकते हैं ? आखिर उन के लिये कोई कानून है या नहीं ? मैं जानना चाहता हूं कि बिना टिकट आने पर कितनी सजा होती है या कितना जुर्माना आप वसूल करते हैं ?

24, 25 और 26 तारीख की जिन जिन गाड़ियों का आप ने वर्णन किया है उन के समय पर आप की बुकिंग से कितने टिकट इश्यू हुए और टोटल टिकट कितने थे ? जब लखनऊ और पटना से गाड़ियां रवाना हुई तो रास्ते में कहीं पर चेकिंग हुई या नहीं? जब यहां स्टेशन पर गाड़ियां पहुंची तो यहां से कितने मुसाफिर बाहर निकले ? मुसाफिरों की कोई गिनती हुई या नहीं और उन से टिकट वापिस मांगा या नहीं ? जो आदमी बिना टिकट चलते हैं उन से कितना जुर्माना वसूल होना चाहिए और कितना वसूल किया जाता है ?

क्या वहां के स्टेशन मास्टर्स ने या अन्य रेलवे अधिकारियों ने दिल्ली को यह सूचना दी थी कि इन ने आदमी हमारे मना करने पर भी गाड़ी में घुस गये और उस पर कब्जा कर लिया है इसलिए उन को स्टेशन पर रोका जाये ? (**व्यवधान**) गलती करना इन्सान का काम है और गलती का समर्थन करना शैतान का काम है।

यह कोई तरीका है। गलती करते है, गलती मान रहे हैं। (**व्यवधान**) आप कानून को तोड़ दीजिये, अव्यवस्था कायम कर दीजिये अशांति कायम कर दीजिये। क्या देश में लोकतन्त्र इस तरीके से चलेगा? आखिर यह पार्लियामेंट है। एक तो गलती करते है, फिर यहां, हिम्मत कर के बोलते हैं। अपना मुंह नीचा करो अगर गलती की है।

रेल मंत्री इस बात का जवाब दे कि जब आई० जी० पी० डी० एम० मौजूद थे तब आप ने गाड़ियां क्यों चलाई लोगों के

[श्री मूलचंद डागा]

विदाउट टिकट होते हुए ? क्यों ग्राप ने हिम्मत की ? क्या भीड़ के नारे का ग्राप पर प्रभाव पड़ गया ? मैं मानता हूं कि उन नारों से जिन में चिन्तन नहीं, मनन नहीं, लोकतन्त्र झुकता है, कुठित होता है। मैं जानना चहाता हूं कि ग्राई० जी० पी० ने ग्रौर रेलवे पुलिस ने किन ग्रादमियों को रोका, किन को गिरफ्तार किया। वह गिरफ्तार होने वाले लोग कौन थे जिन को ग्राप ने रोका। बिना वहां के कुछ ग्रफसरों के कनाइवेंस के गाड़ियों में इस तरह से लाखों लोग कैसे ग्रा सकते है ? मैं जानना चाहता हूं कि इन ग्रादमियों को पकड़ कर ग्राप ने उन से कितना रुपया वसूल किया ?

श्री एल० एन० मिश्र : जहा तक रुपया वसूल करने की बात है, मे मैंने ग्रभी तक एक माननीय सदस्य के प्रश्न के उत्तर में बतला दिया है। मैं श्री डागा से कहूंगा कि वह उस को देख लें। उस में सभी ग्रांकड़े दिये हुए हैं। समय बचाने की वजह से मैं उन को दोहराना नहीं चाहता। उन्होंने ग्रौर भी बहुत सी सूचनायें मांगी है जैसे कितने ग्रादमी पकड़े गये, उन से कितना वसूल किया गया। इन सब के पूरे ब्योरे मेरे पास इस समय उपलब्ध नहीं है। वहरहाल जो भी ग्रांकड़े मेरे पास होंगे—मैं नहीं कह सकता कि सभी ग्रांकड़े होंगे, लेकिन जो भी होंगे—उन को मैं पेश कर दूंगा। लेकिन इस के लिए मुझे समय चाहिये।

श्री डागा ने ग्राई० जी० पी० ग्रौर दूसरे लोगों की चर्चा की। बात यह है कि लखनऊ में उस समय परिस्थिति ग्रच्छी नहीं थी। इसलिये पुलिस ने ग्रौर कलेक्टर ने जो भी निर्णय किया वह ग्रच्छा होगा ग्रौर शांति के हित में होगा। जो ग्रफसर ग्रान दि स्पाट थे, उन्होंने ग्रपना जजमेंट किया ग्रौर तय किया कि गाड़ियां वहां नहीं रहनी चाहिये। मेरा खयाल है कि ग्रगर गाड़ियों के वहां रहने से उपद्रव होता तो ग्रच्छा न होता। इस लिये यह निर्णय कोई गलत नहीं हुग्रा।

श्री कमल मिश्र मधुकर (केसरिया) : यह बात ठीक है कि 24 तारीख की रात को मैं लखनऊ ग्रा रहा था, लेकिन उन्होंने जो बातें कहीं है वह गलत है कि मैं वहां प्रदर्शनकारियों को उकसा रहा था बिना टिकट जाने के लिये। यह सारी की सारी बातें गलत है। (**व्यवधान**) यहां पर रेलवे कानून है। (**व्यवधान**) जो जनसघी लोग है वह चाहते है कि इस देश में जनतन्त्री व्यवस्था न पनपे। (**व्यवधान**)

श्री ग्रटल बिहारी वाजपेयी (ग्वालियर) मेरा व्यवस्था का प्रश्न है। माननीय सदस्य पर्सनल एक्सप्लेनेशन दे रहे है या ग्रारोप लगा रहे है ? (**व्यवधान**)

13.17 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION RE. AURANGABAD MILLS LTD., AURANGABAD

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): I beg to lay on the Table a copy of Notification No. S.O. 131(E) (Hindi and English versions) published in Gazette of India dated the 9th March, 1973 regarding management of the Aurangabad Mills Limited, Aurangabad, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [*Pleased in library. see* No. LT-4628/73.]

NOTIFICATIONS ETC. IN RELATION TO THE STATE OF ANDHRA PRADESH (ND ARRAS (AMENDMENT) RULES.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): I beg to lay on the Table-

(1) (i) A copy each of the following Notifications under clause (5) of article 320 of the Constitution read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh:—